NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

228. C.P. (IB)/1135(MB)2023

IN THE MATTER OF

Indian Bank … Petitioner

VS

Atithi Narendra Pate …Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI, MEMBER (J)

MS. MADHU SINHA, MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel for the Petitioner

For the Respondent:

ORDER

Learned counsel for the Petitioner submits that debts have already been assigned to the Asset Reconstruction Company India Limited and they are in the process of filing the Applications for substitution of the Petitioner. In view of the request made adjourned to **03.09.2024.**

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)